

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.216- IA/63(AHM) 2022  
ITEM No. 217- IA/94(AHM) 2022  
ITEM No. 218- IA/1077(AHM) 2022  
ITEM No. 219- IA/661(AHM) 2023  
In  
CP(IB) 59 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Bank Ltd  
V/s  
Doshion Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 09/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / Liquidator	: Mr. Kunal Vaishnav, Advocate a/w. : Mr. Yuvraj Thakore, Advocate
For the Respondent	: Mr. Vivek Singh Panwar, Advocate for : Mr. Arpit Singhvi, Advocate for R-1 & 2 : Mr. Arjun Sheth, Advocate a/w. : Mr. Rajiv Chawla, Advocate for R-3 : Ms. Vaishnavi, Advocate

**ORDER**

**IA/63(AHM) 2022 & IA/94(AHM) 2022**

At the request of the Counsel for the respondent, both the matters stands adjourned.

Re-list the matter for final hearing on 29.04.2024.

**IA/661(AHM) 2023**

The present application was posted today for compliance with the order dated 03.10.2023. Today, Learned Counsel for the liquidator has placed an order of the Hon'ble NCLAT passed in Company Appeal (AT) (Ins) 504 of 2024 dated 19.03.2024. A perusal of the same reveals that the Hon'ble NCLAT has reversed the order of this Tribunal for imposing a cost of Rs.1.00 lakh.

In view of the above, **IA/661(AHM) 2023** is disposed off and is hereby closed.

**IA/1077(AHM) 2022**

Re-list for further arguments on 18.06.2024.

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**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**